

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.04/81
SCHEDULED ON 20.05.2014.

The Meeting No. 4/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 20.05.2014, was actually held on 25.06.2014 at 03:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri K.S. Sodhi, Assistant Director	MSME
3	Shri S.K. Bhatnagar, Deputy I.A.	MOS
4	Shri K.C. Raju, Deputy DGFT	DGFT
5	Shri Haradhan Das, FTDO	DGFT

1	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:01.07.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 01.07.2014.				

2	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	
Decision: NC decided to ratify the norms of above AA as per written comments of MOD vide U.O. No. 803/2011/D(EPC) dated 05.06.2014 with a wastage of 3% in case of Cables as per import item at Sl. No. 2. Import items Air Conditioner at Sl. No. 1 is deleted as AC is not required for export product. All other import items are allowed on net to net basis with accountability clause. RA may take suitable consequential action accordingly.				

3	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:01.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O. No. 17(8)2014-IPHW dated 18.06.2014:-				

1. Quantity of import item required for manufacturing one unit of each of export product.
2. Details of export product.
3. Wastage involved in manufacturing process.
4. Justification of wastage.

The case stands deferred to 01.07.2014

Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Rejected
HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	
4 Decision: NC observed that firm has not replied to D/L dated 13.01.2014, reminder dated 02.04.2014 and final reminder dated 21.04.2014. NC also asked firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:01.07.2014
5 Decision: NC noted that the case was earlier sent to MSME, thereafter to Mines who has informed vide their letter No. 16/9/2014-M.V dated 02.06.2014 that the case does not pertain to them and also intimated that the subject pertains to MOEF. Therefore, the case is being sent to MOEF for their comments. NC also asked firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.			

Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:01.07.2014
6 Decision: NC noted that Deficiency letter was issued on 03.03.2014 to the firm. A reminder has also sent to the firm on 01.04.2014 & final reminder on 27.05.2014. Reply of the firm is awaited. The case stands deferred to 01.07.2014.			

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

7	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(29)2014-ME dated 29.04.2014 as under:- "Import of the items may be allowed on net to net basis with NIL wastage." RA may take suitable consequential action accordingly.				

8	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27(23)/2013-IPHW dated 23.09.2013 as under:- 1. Import item at S. No. 1 As applied for by the party on "Nil" wastage basis. 2. Import item at S. No. 2-14 On net to net basis with accountability clause. RA may take suitable consequential action accordingly.				

9	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:01.07.2014
Decision: NC observed that case is under examination at C&PC. NC decided to issue a reminder to C&PC for comments. NC also asked firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.				

10	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:01.07.2014
Decision: NC noted that Deficiency letter was issued on 17.04.2014 by DIT to the firm. NC decided to issue a reminder to firm. The case stands deferred to 01.07.2014.				

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
12	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:01.07.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT for comments. The case stands deferred to 01.07.2014.				

Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:01.07.2014

Decision: The case was discussed in NC. It was decided to ask firm to forward samples of import and export products. NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.

Case No.:4/26/81- ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:01.07.2014
Decision: NC observed that RA was requested for hard copy of application through E-mail. It is decided to issue a reminder to RA for hard copy of the application. The case stands deferred to 01.07.2014.			

	Case No.: 12/5/81- ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date: 4/81- ALC2/2014 20.05.2014	Status: Deferred
15	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:01.07.2014
Decision: NC noted that Deficiency letter was issued on 02.04.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. Hence, NC decided to send a final				

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विदेश व्यापार विकास अधिनियम
Foreign Trade Development Act
विदेश व्यापार मंत्रालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
जयश्रम भवन, नई दिल्ली
Jayshram Bhawan, New Delhi

reminder to firm to furnish reply within 15 days time. The case stands deferred to 01.07.2014.

16	Case No.: 10/10/81-ALC2/2013	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date: 4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date: 3110059114 27.06.2013	Defer Date: 01.07.2014
Decision: NC observed that RA was requested for hard copy of application through E-mail. It is decided to issue a reminder to RA for hard copy of the application. The case stands deferred to 01.07.2014.				

17	Case No.: 5/16/81-ALC2/2013	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date: 4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date: 1010054170 23.07.2013	Defer Date: 01.07.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT sent through E-mail for comments. The case stands deferred to 01.07.2014.				

18	Case No.: 4/4/81-ALC2/2014	Party Name: M/S ATOZ EXPORTS,	Meet No/Date: 4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date: 2910022290 14.08.2013	Defer Date: 01.07.2014
Decision: NC observed that the case was sent to DIPP who has informed that the case pertains to MSME. Therefore, NC decided to send the application to MSME for comments. The case stands deferred to 01.07.2014.				

19	Case No.: 65/15/81-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date: 0310745498 16.08.2013	Defer Date: 01.07.2014
Decision: NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI for comments. NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.				

20	Case No.: 77/15/81-ALC2/2013	Party Name: MILEEN ENGINEERS	Meet No/Date: 4/81-ALC2/2014 20.05.2014	Status: Rejected
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date: 0310745599 16.08.2013	

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Handwritten signature: H. K. Bhatnagar

Stamp: Foreign Trade Development Officer, Directorate General of Foreign Trade, Ministry of Commerce, Government of India, New Delhi.

Decision: NC decided to reject the application of the firm as per written comments of DHI vide U.O. No. 3(75)/2013/TSW(B)/ dated 09.06.2014 on the following grounds:-

“The firm was earlier asked to furnish certain essential information vide this office UO of even No. 29.10.2013. It is observed from the reply now submitted by the firm that they have not specified name of specific components to be manufactured out of the imported inputs and other relevant details in their reply. This office is, therefore, not in a position to recommend norm for subject authorization.” In view of the above comments, NC decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.:47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Rejected
HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	
21	Decision: NC observed that firm has not replied to D/L dated 01.04.2014 and final reminder on 27.05.2014. The firm was also requested to inform whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.		

Case No.:68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Rejected
HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	
22	Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 15.04.2014 and final reminder on 27.05.2014. The firm was also requested to inform whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.		

Case No.:71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
23	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013
	Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014		

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24	Case No.:72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:01.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014				

25	Case No.:75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:01.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014				

26	Case No.:78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:01.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014				

27	Case No.:7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer Date:01.07.2014
Decision: The case was discussed in NC. It was decided to ask firm to forward samples of import and export products. NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.				

28	Case No.:8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:01.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/28 dated 18.06.2014:-				
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable				

4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 01.07.2014.

Case No.: 16/19/81-ALC2/2013	Party Name:KYOWA NATESAN SYNCHRO TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status: Approved
HQ File :01/81/050/00330/AM14/	RLA File :04/24/040/00110/AM14/	Lic.No/Date:0410149896 13.09.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(125)/2013-ME dated 23.06.2014 as under:-			
1. Import of Sno. 1 and 2 may be allowed, as applied, on net to net basis with accountability clause and NIL wastage. 2. Import of item at S. No. 3 may be allowed as 8253.29 MT inclusive of 18.65% wastage after affecting 50% recovery from scrap.			
RA may take suitable consequential action accordingly.			

Case No.: 9/19/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status: Rejected
HQ File :01/81/050/00323/AM14/	RLA File :03/94/040/00758/AM13/	Lic.No/Date:0310749939 17.09.2013	
Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 01.04.2014 and final reminder on 27.05.2014. The firm was also requested to inform whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.: 12/19/81- ALC2/2013	Party Name:CONROS STEELS PVT. LTD.	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status: Rejected
HQ File :01/81/050/00326/AM14/	RLA File :03/94/040/00529/AM14/	Lic.No/Date:0310749952 17.09.2013	
Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 01.04.2014 and final reminder on 27.05.2014. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.: 18/19/81- ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:4/81- ALC2/2014	Status: Deferred
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Handwritten signature and stamp of the Foreign Trade Development Officer, Directorate General of Foreign Trade, Ministry of Commerce, Government of India. The stamp includes the text: "Foreign Trade Development Officer, Directorate General of Foreign Trade, Ministry of Commerce, Government of India." and "HARADHAN S".

		20.05.2014	
HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:01.07.2014

Decision: NC observed that the case was sent to DIPP who has informed that the case pertains to MSME. Therefore, NC decided to send the application to MSME for comments. The case stands deferred to 01.07.2014.

Case No.:45/19/81- ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status: Deferred
HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:01.07.2014

Decision: NC noted that comments of DIPP received vide U.O. No. 12/76/2014-TSW/33 dated 18.06.2014 is as under:-

1. Quantity of export product at Sl. No. 1 may be corrected as 4402.65 MT (20306 Meters).
2. Description of export product at Sl. No. 2 may be corrected as “ HSS Coated bends(coating thickness 2.50 mm)”
3. Words “ containing 14828.9 Kgs. of Monel Sheaths” may be suffixed with the description of export item at Sl. No. 3.
4. Word “Relevant” may be prefixed with the description of import items at Sl. No.1, 2 & 13.
5. UOM of import item at Sl. No. 1 may be corrected as “MT”
6. Taking clue from SION at Sl. No. C-593 , total quantity of import items at Sl. No. 1 & 2 put together may be allowed 4622.787 MT as 1.05 MT/MT content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 3, 4,5 & 6 may be allowed as applied for i.e. 18.183 MT, 22.013 MT, 3.522 MT & 4402 Nos. respectively as per SION C-593.
8. Quantity of import item at Sl. No. 7 may be allowed as 42 Nos. on net to net basis as claimed by the firm.
9. Total quantities of import items at Sl. No. 8 to 12 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
10. Quantity of import item at Sl. No. 13 may be allowed as 14828.9 Kgs. on net to net basis as claimed by the firm.
11. Total quantity of import items at Sl. No. 14 & 15 put together may be allowed as 1937 Nos. on net to net basis with accountability clause.

However, it was decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. In case it is a supply to a Petroleum project, firm to provide a certificate from Director General of Hydro Carbon indicating that goods

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Ministry of Commerce
Udyog Bhawan, New Delhi

against this Advance authorisation are required is the petroleum project.

Case No.:6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
34 HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:01.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014			

Case No.:38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:01.07.2014
35	Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.		

Case No.:40/19/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Rejected
36 HQ File :01/81/050/00354/AM14/	RLA File :08/24/040/00273/AM14/	Lic.No/Date:0810125072 25.09.2013	
Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 01.04.2014 and final reminder on 27.05.2014. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.:41/19/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Closed
37 HQ File :01/81/050/00355/AM14/	RLA File :07/24/040/00161/AM14/	Lic.No/Date:0710098547 25.09.2013	
Decision: NC observed that RA Bangalore vide letter No. 07/82/165/00001/AM14/ dated 01.11.2013 stated that the AA has been surrendered by the firm on 01.11.2013. Therefore, NC decided to close the case.			

Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
38 HQ File	RLA File	Lic.No/Date:0510366962	Defer

Handwritten signature and stamp of the Director General of Foreign Trade, Ministry of Commerce and Industry, Government of India, New Delhi. The stamp includes the text: "Director General of Foreign Trade, Ministry of Commerce and Industry, Government of India, New Delhi." and "Director General of Foreign Trade, Ministry of Commerce and Industry, Government of India, New Delhi." in Hindi.

:01/81/050/00356/AM14/	:05/23/040/00262/AM14/	26.09.2013	Date:01.07.2014
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Decision: NC noted that Deficiency letter was issued on 17.06.2014 to the firm. However, it was decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. In case it is a supply to a Petroleum project, firm to provide a certificate from Director General of Hydro Carbon indicating that goods against this Advance authorisation are required is the petroleum project. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 01.07.2014.

Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:01.07.2014

Decision: NC noted that Deficiency letter was issued on 02.04.2014 to the firm. A reminder has also sent to the firm on 27.05.2014. But reply of the firm is still awaited despite reminder. NC also decided to check whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 01.07.2014.

Case No.:2/19/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	Defer Date:01.07.2014

Decision: NC observed that the case was sent to DIPP who has informed that the case pertains to DHI. Therefore, it is decided to send the application to DHI for comments. NC also decided to check whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.

Case No.:35/19/81-ALC2/2013	Party Name:MCT CARDS & TECHNOLOGY PVT.LTD,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Rejected
HQ File :01/81/050/00349/AM14/	RLA File :07/24/040/00154/AM14/	Lic.No/Date:0710098756 03.10.2013	

Decision: NC observed that firm has not replied to D/L dated 17.01.2014, reminder dated

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9/2/14
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मन्त्रालय
Directorate General of Foreign Trade
कॉमर्स विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

02.04.2014 and final reminder on 27.05.2014. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

42	Case No.: 10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:01.07.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send an E-mail to RA to forward hard copy of application. The case stands deferred to 01.07.2014.				

43	Case No.: 37/19/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
	HQ File :01/81/050/00351/AM14/	RLA File :10/24/040/00039/AM14/	Lic.No/Date:1010055060 10.10.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/3/2014-IPHW dated 23.01.2014 on 'net to net basis with accountability clause.' RA may take suitable consequential action accordingly.				

44	Case No.: 28/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	Defer Date:01.07.2014
Decision: NC observed that firm's reply has been forwarded to DIPP on 23.06.2014 and the case is under their examination. The case stands deferred to 01.07.2014				

45	Case No.: 33/19/81-ALC2/2013	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Rejected
	HQ File :01/81/050/00347/AM14/	RLA File :31/83/040/00135/AM14/	Lic.No/Date:3110060718 15.10.2013	
Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 02.04.2014 and final reminder on 27.05.2014. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

46	Case No.: 46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:01.07.2014
Decision: NC observed that case is under examination at DIPP. However, it was decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a				

Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. In case it is a supply to a Petroleum project, firm to provide a certificate from Director General of Hydro Carbon indicating that goods against this Advance authorisation are required is the petroleum project.

The case stands deferred to 01.07.2014.

47	Case No.:30/19/81-ALC2/2013	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Rejected
	HQ File :01/81/050/00344/AM14/	RLA File :31/83/040/00130/AM14/	Lic.No/Date:3110060740 18.10.2013	
	Decision: NC observed that firm has not replied to D/L dated 03.03.2014, reminder dated 01.04.2014 and final reminder on 27.05.2014. Since no reply was received from firm, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

48	Case No.:4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:01.07.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(73)/2014-TSW/(B)/ dated 09.06.2014 as under:-			
	- Quantity in export product in numbers also. - Information as per Sl. No. 3, 4, 5 & 11 of SDL for each size of transformer tank			
	The case stands deferred to 01.07.2014.			

49	Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:01.07.2014
	Decision: NC noted that the case was earlier sent to Mines. Mines vide their letter No. 16/9/2014-M.V dated 02.06.2014 has informed that the case pertains to MOEF. Therefore, NC decided to forward the case to MOEF. NC also decided to check whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.			

50	Case No.:2/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
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Handwritten signature and stamp of the Director General of Foreign Trade, Ministry of Commerce, Government of India, New Delhi. The stamp includes the text: "Director General of Foreign Trade, Ministry of Commerce, Government of India, New Delhi." and "Foreign Trade Development Officer".

HQ File :01/81/050/00139/AM15/	RLA File :29/21/040/00016/AM14/	Lic.No/Date:2910023771 02.01.2014	Defer Date:01.07.2014
Decision: NC observed that the case was sent to DIPP who has informed that the case pertains to MSME. Therefore, it is decided to send the application to MSME for comments. The case stands deferred to 01.07.2014.			

Case No.: 1/1/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
HQ File :01/81/050/00001/AM15/	RLA File :04/24/040/00265/AM14/	Lic.No/Date:0410155674 27.02.2014	
51	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/51 dated 18.06.2014 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as. 1056.83 Kgs. after taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.		

Case No.: 2/1/81-ALC2/2014	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
HQ File :01/81/050/00488/AM14/	RLA File :52/24/040/00050/AM14/	Lic.No/Date:5210040833 11.03.2014	Defer Date:01.07.2014
52	Decision: NC observed that RA was requested for hard copy of application through E-mail. It is decided to issue a reminder to RA for hard copy of the application. The case stands deferred to 01.07.2014.		

Case No.: 8/4/81-ALC2/2014	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Approved
HQ File :01/81/050/00145/AM15/	RLA File :56/24/040/00044/AM14/	Lic.No/Date:5610003852 13.03.2014	
53	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/53 dated 18.06.2014 as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 311.88 MT, 20.34 MT & 6.78 MT respectively as 1.13 Kgs./kg. content in the export products. RA may take suitable consequential action accordingly.		

Case No.: 10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status: Deferred
HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:01.07.2014
54	Decision: NC observed that case is under examination at MOEF. NC also decided to check whether it is a physical exports or deemed export. In case it is a Deemed export		

please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.

Case No.:1/4/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date:01.07.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.			

Case No.:7/4/81-ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014	Defer Date:01.07.2014
Decision: NC observed that case is under examination at DIPP. The case stands deferred to 01.07.2014.			

Case No.:11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00148/AM15/	RLA File :02/24/040/00167/AM14/	Lic.No/Date:0210201846 31.03.2014	Defer Date:01.07.2014
Decision: NC noted that comments of DIPP received vide U.O. No. 12/76/2014-TSW/57 dated 18.06.2014 is as under:			
- Quantity of export product may also be specified as 85338 Meters in addition to its weight of 5494.29 MT. - Thickness of import item at Sl. No.1 may be modified as 0.365". - Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as 5406.2 MT as 1.05 MT/MT Content in the export product. - Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 8.713 MT as per SION C-1292. - Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 19.111 MT as per SION C-1292. - Quantity of import item at Sl. No. 4 viz. Polyethylene may be allowed as 292.892 MT as per SION C-1292.			

- (v) Quantities of import items at Sl. No. 5 may be allowed as applied for being 0.32 % of fob value of exports.

However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. In case it is a supply to a Petroleum project, firm to provide a certificate from Director General of Hydro Carbon indicating that goods against this Advance authorisation are required is the petroleum project.

Case No.:12/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date: 01.07.2014

Decision: NC noted that comments of DIPP vide U.O. No. 12/76/2014-TSW/58 dated 18.06.2014 has been received as under:-

1. Thickness of import item at Sl. No.1 may be modified as 0.356" & 0.307".
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" & 0.500".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
 - (i) Total quantity of import items at Sl. No. 1 & 2 put together may be allowed as applied for i.e. 5782 MT as 1.05 MT/MT Content in the export product.
 - (ii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 8.727 MT as per SION C-1292.
 - (iii) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 19.242 MT as per SION C-1292.
 - (iv) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 294.892 MT as per SION C-1292.
 - (v) Quantities of import items at Sl. No. 6 may be allowed upto 1 % of fob value of exports.

However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. In case it is a supply to a Petroleum project, firm to provide a certificate from Director General of Hydro Carbon indicating that goods against this Advance authorisation are required is the petroleum project.

Case No.:9/4/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
HQ File :01/81/050/00146/AM15/	RLA File :05/23/040/00535/AM14/	Lic.No/Date:0510383277 01.04.2014	Defer Date:01.07.2014

Handwritten signature and stamp of the Director General of Foreign Trade, Directorate General of Foreign Trade, Ministry of Commerce, Government of India. The stamp includes the text: "Director General of Foreign Trade", "Directorate General of Foreign Trade", "Ministry of Commerce", "Government of India".

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/59 dated 18.06.2014:-

1. Voltage rating of cables.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.
5. Wastage claimed on each import item.

The case stands deferred to 01.07.2014.

60	Case No.:3/4/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date:01.07.2014
Decision: NC observed that the application is being forwarded to DHI for comments. The case stands deferred to 01.07.2014.				

61	Case No.:6/4/81-ALC2/2014	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00143/AM15/	RLA File :08/24/040/00465/AM14/	Lic.No/Date:0810130329 03.04.2014	Defer Date:01.07.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/61 dated 18.06.2014:-				
1. OD, WT and quantity of export item in meters. 2. Detailed calculations for the quantity of import item at Sl. No. 1 supported by manufacturing process with wastages claimed at each stage of manufacture with documentary evidence.				
NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.				
The case stands deferred to 01.07.2014.				

62	Case No.:5/4/81-ALC2/2014	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:4/81-ALC2/2014 20.05.2014	Status:Deferred
	HQ File :01/81/050/00142/AM15/	RLA File :31/83/040/00012/AM15/	Lic.No/Date:3110063515 16.04.2014	Defer Date:01.07.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 01.07.2014.				

63	Case No.:13/4/81-ALC2/2014	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:4/81- ALC2/2014 20.05.2014	Status: Closed
	HQ File :01/81/050/00150/AM15/	RLA File :08/24/040/00059/AM15/	Lic.No/Date:0810131445 19.05.2014	
Decision: NC noted that RA has issued the AA on repeat basis as per decision by ALC M. No. 05/81-ALC2/2013 dated 06.06.2013 in accordance with Para 4.7.1 of H.B.P (Vol. I). Accordingly NC decided to close the case.				

Offline Agenda M. No. 04/81 dated 20.05.2014

Sl. No. 31

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 04/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 20.05.2014	Request for amendment in adhoc norms in respect of Advance authorisation No. 0910035596 dated 08.10.2008.
	RLA F. No. 09/24/040/00273/AM09

Decision: NC observed that case is under examination at DHI. NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.

Sl. No. 32

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 04/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 20.05.2014	Request for amendment in ad-hoc norms in respect of Advance authorisation No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC observed that case is under examination at DHI. NC also decided to ask firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 01.07.2014.

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9/7/14
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मंत्रालय
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Udyog Bhawan, New Delhi

Sl. No. 33

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
Meeting No. 04/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 20.05.2014	Request for amendment in ad-hoc norms in respect of Advance authorisation No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision: NC observed that firm has not replied to the final reminder dated 02.06.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Sl. No. 34

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 04/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 20.05.2014	Request for amendment in ad-hoc norms in respect of Advance authorisation No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/25-A/R dated 18.06.2014:-

1. Taking clue from SION C-1289, quantity of import item at Sl. No. 5 (Polypropylene) may be allowed as applied for i.e. 36.77 MT.
RA may take suitable consequential action accordingly.

Sl. No. 35

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 04/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 20.05.2014	Request for amendment in ad-hoc norms in respect of Advance authorisation No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/25-A/R dated 18.06.2014:-

1. Taking clue from SION C-1292, quantity of import item at Sl. No. 5 (Polypropylene) may be allowed as applied for i.e. 108.2 MT.
RA may take suitable consequential action accordingly.

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9/7/14
हराचन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
पुणेन भवन, नई दिल्ली
Mayapuri, New Delhi

Part-C

SL. No. 04

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 04/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 20.05.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC observed that the firm was issued D/L on 14.02.2013 to furnish scrap and rejection details separately. In the reply, scrap and rejection have not been differentiated and the wastage given is also not in line with that recommended by Br. MSME – DI Mangalore. The firm is, therefore, asked to provide the details of scrap and rejection separately and also get the quantities vetted by Br. MSME – DI Mangalore. The case stands deferred to 01.07.2014.

Sl. No. 05

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 04/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 20.05.2014	Request for fixation of SION of 100% EOU unit.

Decision: NC observed that reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to send a reminder to C&PC in respect of Sl. No. 5 i.e. for Sealing Collar different size (26 Sizes). The case stands deferred to 01.07.2014.

Sl. No. 06

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 04/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 20.05.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC noted that reply from RA Mumbai is still awaited. Therefore, NC decided to issue a reminder to RA, Mumbai to provide comments and latest report. The case stands deferred to 01.07.2014.

Date:25.06.2014
Place:New Delhi

Haradhan Das
Foreign Trade Development Officer

Haradhan Das
9/7/14
हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
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